

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.6813/2019

HEERA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MS. MANJU SHARMA JETLEY, ADVOCATE HAS FILED AN APPLICATION FOR GRANT OF LEAVE TO DISCHARGE THE POWER/VAKALATNAMA OF SHRI SUDHIR KULSHRESHTHA, ADVOCATE-ON-RECORD FOR THE PETITIONER (I.A. NO. 4964 OF 2020)

IA No. 4964/2020 - DISCHARGE OF ADVOCATE ON RECORD)

Date : 31-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBERS]

For Petitioner(s) Mr. Akhtar Hussain, Adv.
Mr. Rakesh Pant, Adv.
Ms. Manju Sharma Jetly, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Akhtar Hussain, learned counsel submits that following the no objection of the previous Advocate-on-Record Mr. Sudhir Kulshreshtha, Ms. Manju Sharma Jetly has filed Vakalatnama to represent the petitioner in the SLP (Cr1.) No.6813/2019. The induction of new advocate is accordingly allowed. The Registry to proceed accordingly.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
BRANCH OFFICER